

**ORDER SHEET FOR MAGISTRATE'S RECORDS**  
DISTRICT: LAKHIMPUR

IN THE COURT OF ADDL. C.J.M  
G.R No. 780/17

*Versus*

Serial No. of Orders	Date	Order	Signature
	<u>30.03.2021</u>	<p>Accused is present.</p> <p>I have heard arguments of both sides.</p> <p>Judgment is delivered in the open court by reading out the operative part. Judgment is written in separate sheets and tagged with the case record.</p> <p>It is held that the witnesses examined by prosecution have failed to prove beyond reasonable doubts that accused Md. Nur Mohammad Ali has committed the offences punishable under section 341/294/323/506 of IPC as alleged, and as such, the said accused is acquitted of the charges under section 341/294/323/506 of IPC on benefit of doubt and he be set at liberty forthwith.</p> <p>The bail bond of the above named accused shall remain in force for another six months from today.</p> <p>Case is disposed of on contest.</p>	<p>Sd/- (Sri. F.U. Choudhury) Addl. C.J.M, Lakhimpur North Lakhimpur</p>

NOTE - This form should be written up in English whenever possible (Sec. Vol. I, Chapter-III, Rue 22).